

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 211
CP No. 05/241-242/JPR/2023
Under Section 241-242 of
Companies Act, 2013

In the matter of:

Nita Bhandari

...Petitioner

Versus

Rajlaxmi Pipes Pvt. Ltd. & Ors.

... Respondents

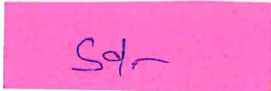
**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Petitioner : Mohd. Bilal, proxy counsel
For the Respondent : Samay Maheshwari, Adv.
Yash Tandon, Adv.

ORDER

Heard Mr. Mohd. Bilal, proxy counsel appearing on behalf of Mr. Prateek Kedawat, Adv. for the Petitioner. Mr. Samay Maheshwari, Adv. along with Mr. Yash Tandon, Adv. appearing on behalf of the Respondent Nos. 2,3,4,5,7,8 & 9. There is no representation on behalf of Respondent No. 6. Rejoinder to the reply has been filed by the Petitioner. Pleadings are complete in this matter. List the matter on 10.09.2024.



(Rajeev Mehrotra)
Technical Member



(Deep Chandra Joshi)
Judicial Member

July 15, 2024